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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

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Registration O.A. no. 771 of 1988

M.P. Gupta

.. Applicant(s)

Versus

Union of India & others

.. Respondents.

Hon. D.S. Misra, AM
Hon. G.S. Sharma, JM

In this petition Under section 19 of the Administrative Tribunals Act no. XIII of 1985, the applicant has claimed three reliefs. The first relief is that the seniority list of Ministerial staff of Concrete Sleeper plant organisation Allahabad and Khalispur has not been declared by the competent authority so far and it be directed to do now. The other relief is that the order dated 4.8.82 issued by Engineer Concrete Sleeper Plant, Khalispur, Varanasi be held to be illegal and quashed. The third relief is that the applicant may be promoted as Office Superintendent. So far as the third relief is concerned, the claim is vague as well as pre-mature. In case no seniority list has been declared the question of promotion of the applicant will not arise. The claim for setting aside the order dated 4.8.82 is time barred. The learned counsel for the applicant contends that the purpose of the applicant will be served if relief (a) is granted.

2. We have carefully examined the case of the applicant and in our opinion, it is not necessary that the respondents should be called upon to file any reply in this case and we can ~~state~~ ^{forward} direct them to prepare the seniority

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list which is necessary in any Government office for its staff. We accordingly direct the Respondent no. 1 and 2 to prepare the seniority list of Ministerial staff of Concrete Sleeper Plant Orginsation, Allahabad and Khalispur, Varanasi according to the relevant rules within a period ^{of} six months. The petition is disposed of finally at admission stage.

S. H. Mehta
Member (J)

K. P. Singh
Member (A)

Dated / - 4.8.1988
S.H.